

(xvi) G.O. Ms. No. 2126 published in Tamil Nadu Government Gazette dated the 24th November, 1976.

(xvii) G.O. Ms. No. 2235 published in Tamil Nadu Government Gazette dated the 15th December, 1976.

(xviii) G.O. Ms. No. 2335 published in Tamil Nadu Government Gazette dated the 29th December, 1976.

(xix) G.O. Ms. No. 2355 published in Tamil Nadu Government Gazette dated the 5th January, 1977.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notification. [Placed in Library. See No. LT-170/77].

MR. SPEAKER: Item No. 4. Shri Bahuguna.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): With your permission, Sir....

AN HON. MEMBER: Where is the permission?

(Interruptions)

REVIEW AND ANNUAL REPORT OF INDO-BURMA PETROLEUM CO. LTD.,
CALCUTTA FOR 1975-76

SHRI SIKANDAR BAKHT: On behalf of Shri H.N. Bahuguna, I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Indo-Burma Petroleum Company Limited. Calcutta for the year 1975-76.

(2) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-171/77].

MR. SPEAKER: Normally, the Ministers write to me when they are not here. That is the normal practice. I hope, it will not happen next time.

NOTIFICATIONS UNDER URBAN LAND (CEILING AND REGULATION) ACT, 1976, TAMIL NADU URBAN LAND (CEILING AND REGULATION) ACT, 1976, TAMIL NADU SLUM AREAS (IMPROVEMENT AND CLEARANCE) ACT, TAMIL NADU REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) ACT, 1977 AND NOTIFICATIONS UNDER TAMIL NADU URBAN LAND TAX ACT, 1966 AND STATEMENTS

SHRI SIKANDAR BAKHT: I beg to lay on the Table.

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:

(i) The Urban Land (Ceiling and Regulation) Eighth Amendment Rules, 1976, published in Notification No. G.S.R. 33 in Gazette of India dated the 1st January, 1977 together with an explanatory memorandum.

(ii) G.S.R. 34 published in Gazette of India dated the 1st January, 1977 containing corrigendum to Notification No. G.S.R. 1261 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(iii) S.O. 38 published in Gazette of India dated the 1st January, 1977 together with an explanatory memorandum.

[Shri Sikandar Bakht]

(iv) The Urban Land (Ceiling and Regulation) Ninth Amendment Rules, 1976 published in Notification No. G.S.R. 958(E) in Gazette of India dated the 29th December, 1976 together with an explanatory memorandum.

(v) S.O. 463 published in Gazette of India dated the 5th February, 1977 together with an explanatory memorandum.

(vi) The Urban Land (Ceiling and Regulation) Tenth Amendment Rules, 1977 published in Notification No. G.S.R. 183 in Gazette of India dated the 5th February, 1977 together with an explanatory memorandum. [Placed in Library. See No. LT-172/77].

(2) A copy each of the following Notification under sub-section (3) of section 45 of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) S.R.O. A-387(C)/76 published in Tamil Nadu Government Gazette dated the 19th October, 1976.

(ii) G.O. Ms. No. 2275 published in Tamil Nadu Government Gazette dated the 24th November, 1976.

(iii) S.R.O. A-478(a)/76 published in Tamil Nadu Government Gazette dated the 23rd December, 1976.

(iv) S.R.O. A-39(b)/77 published in Tamil Nadu Government Gazette dated the 22nd February, 1977.

(3) Four statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the Notifications at (2) above. [Placed in Library. See No. LT-173/77].

(4) A copy each of the following Notification under sub-section (2) of section 70 of the Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. 43 published in Tamil Nadu Government Gazette dated the 11th February, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

(ii) G.O. Ms. 44 published in Tamil Nadu Government Gazette dated the 11th February, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

(iii) G.O. Ms. 689 published in Tamil Nadu Government Gazette dated the 9th June, 1976 making certain amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

(iv) G.O. Ms. 752 published in Tamil Nadu Government Gazette dated the 23rd June, 1976 making certain amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

(v) G.O. Ms. 753 published in Tamil Nadu Government Gazette dated the 23rd June, 1976 making certain amendment to the Tamil Nadu Slum Clearance Board Non-Technical Officers Service Rules, 1972.

(vi) G.O. Ms. 843 dated the 16th June, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board Non-Technical Officers Service Rules, 1972.

(vii) G.O. Ms. 908 dated the 24th June, 1976 making certain amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

(viii) G.O. Ms. 1050 published in Tamil Nadu Government Gazette dated the 11th August, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board Service Rules, 1972.

(ix) G.O. Ms. 1207 published in Tamil Nadu Government Gazette dated the 15th October, 1976.

(5) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the Notifications at (4) above. [*Placed in Library. See No. LT—174/77.*]

(6) A copy of the Tamil Nadu Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1977, (President's Act, No. 6 of 1977) (Hindi and English versions) published in Gazette of India dated the 4th March, 1977. [*Placed in Library. See No. LT—175/77.*]

(7) A copy each of the following Notifications under sub-section (2) of section 45 of the Tamil Nadu Urban Land Tax Act, 1966 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. No. 2014 published in Tamil Nadu Government Gazette dated the 1st October, 1975.

(ii) G.O. Ms. 2015 published in Tamil Nadu Government Gazette dated the 1st October, 1975.

(iii) G.O. Ms. No. 2084 published in Tamil Nadu Government Gazette dated the 29th October, 1975

(iv) S.R.O. A-192/76 published in Tamil Nadu Government Gazette dated the 16th June, 1976.

(8) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification at (7) above. [*Placed in Library. See No. LT—176/77.*]

REPORT ON GENERAL ELECTIONS TO LEGISLATIVE ASSEMBLIES (1970—72), HIGH COURT OF RAJASTHAN (ESTABLISHMENT OF A PERMANENT BENCH AT JAIPURI ORDER, 1976, COMPANIES (ACCEPTANCE OF DEPOSITS) 3RD AMDT. RULES, 1976 AND DELIMITATION OF COUNCIL CONSTITUENCIES (U.P.) AMDT. ORDER, 1977.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table:—

(1) (a) A copy of the Report on the General Elections to the Legislative Assemblies in India (1970—72) Volume—II (Statistical).

(b) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Report. [*Placed in Library See No. LT—177/77.*]

(3) A copy of the High Court of Rajasthan (Establishment of a Permanent Bench at Jaipur) Order, 1976 (Hindi and English versions) published in Notification. No. G.S.R. 911(E) in Gazette of India dated the 8th December, 1976, issued under section 51 of the States Reorganisation Act, 1956. [*Placed in Library. See No. LT—178/77.*]

(4) A copy of the Companies (Acceptance of Deposits) Third Amendment Rules, 1976. (Hindi and English versions) published in Notification. No. G.S.R. 965(E) in Gazette of India dated the 31st December, 1976, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See No. LT—179/77.*]

(5) A copy of the Delimitation of Council Constituencies (Uttar Pra-